के विरुद्ध शिका तें प्राप्त हुई ग्रौर कितनो क विरुद्ध सतर्कता विभाग ढारा जांच पड़ताल की गई है? खाद्य ग्रौर नागरिक पूर्ति मंत्री (राव बीरेन्द्र सिंह) : पिछले तीन वर्षों के दौरान अख्टाचार के मामलों में पकड़ें गये खाद्य निगम के प्रधिकारियों की श्रेणीवार संख्या इस प्रकार है:

वर्ष			श्रेणी-1	श्रेणी-2	श्रेणी–3	श्रेणो -4
1982		•	1		_ 1	
1983	•	•	1.		1	-
1984		•	-	1	1	-

पिछले तीन वर्षों के दौरान भारतीय खाद्य निगम के ग्रधिकारियों के विरुद्ध मुख्यालय में प्राप्त हुई शिकायतों ग्रौर उन पर की गई कार्रवाई का ब्योरा इस प्रकार है :---

त्रर्फ 	की संख्या जिनके	जांच के पश्चात् फाइल की गई शिकायतों की संख्या	थरिष्ठ क्षेतीय प्रबंधक को उपयुक्त	के लिए हाथ में 🗉
1982	720	355	143	222
1983 .	779	347	194	238
1984	610	275	143	192 .

Allocation of fertilizers

192,5. SHRI B. SATYANARAYAN REDDY: Will the Minister of AGRI-CULTURE AND RURAL DEVELOP-MENT be pleased to state;

(a) whether it is a fact that less than 10 per cent fertilizers produced

is allotted to MARKFED and Agroindustries Co-poration and the remaining is allotted to private dealers and in times of scracity the private dealers collect more prices from the farmers than the price fixed by Government;

(ib) whether it is also a fact that at present the State Governments have no say in the matter of allotment of fertilizers by the manufacturers to Agros and MARKFED; and 175 Written Answers [RAJYA SABHA]

(c) whether the Central Government propose to consider favourably to empower the State Governments *to* allot fertilizers quota given to the State Governments among private dealers and cooperative institutions?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVE-(SHRI LOPMENT CHANDULAL CHANDRAKAR): (a) The Government of India allocates indigenously produced fertilisers, season-wise, to the States and not to the Institutional Agencies such as Cooperatives and Agro-Industries Corporations. The States make further allocations, depending upon their distribution pattern, for supplies to be made by manufacturing units through particular agencies including Cooperatives, Agro-Industries Corporations and Private dealers.

The prices of all fertilisers are statutorily controlled and under the Fertiliser (Control) Order, 1957, no body can sell fertilisers at prices exceeding the notified prices. The State Governments/Union Territories have been given adequate powers to take action under the Essential Commodities Act, against the persons guilty of violation of the provisions of the said Order. The present share of Co-operatives in the distribution of fertilisers is placed at about 47 per cent

(b) and (c) It is not correct to say that the State Governments have no say in the matter of allotment of fertilisers by the manufacturers & MARKFED. Starting with the current Kharif, 85 season (April, 85 to September, 85), instructions however, have been issued by the Government of India to the indigenous is manufacturers that they should first offer 50 per cent of their allocated quantities for the State, to the Cooperatives institutions, where the present level of handling by Cooperatives is less than 50 per cent. The Cooperatives are required to respond to the manufacturer's offer within 10 days and in ease of absence of response, the

manufacturers would be free to sell the quota through their own dealer's network. The instructions stipulate that care should be taken to ensure not to disturb the existing level of distribution through the Agro Industries Corporations.

Awards given by Industrial Tribunals in Haryana

1926. SHRI O. J. JOSEPH: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the awards given by the industrial tribunals in Haryana during the last six months or more have not been implemented despite their having been gazetted during the pei'iod;

(b) if so, what are the reasons for such delay and whether any representation has been received in this connection; and

(c) by when the awards are likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) to (c) Required information, called from Government of Haryana, the appropriate authority, would be laid on ihe Table of the House in due course.

Monitoring the revision of Minimum Wage_s Act

1927. SHRI O. J. JOSEPH: Will the Minister of LABOUR be pleased to state:

(a) whether Government ai'e monitoring the revision of Minimum Wages Act by the State Governments; and

(b) the number of States which have failed to revise the wages after increase of 50 points in C.P.I, and or lapse of 2 years and what steps Government have taken in the matter?

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